संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : (क) दिल्ली नगर निगम के दिल्ली जल प्रदाय एंव मल व्ययन संस्थान ने सूचित किया है कि इस संस्थान में कम्पाउंडर/फार्मासिस्ट/डिस्पेंसरों के दो पद रिक्त हैं, इस समय ड्रेसर का कोई पद रिक्त नहीं है ।

(ख) जैसा कि दिल्ली जल प्रदाय एंव मल व्ययन संस्थान ने सूचित किया है कम्पाउंडर/फार्मासिस्ट/डिस्पेंसर के पद के लिए वर्तमान भर्ती नियमों को अन्तिम रूप देने से पहले 1973 में एक दूसरे की पदोन्नति कर कम्पाउंडर के पद एक को भरा गया था। कम्पाउंडर/फार्मासिस्ट/डिस्पेंसर दवा वितरक के लिए वर्तमान भर्ती नियमों में यह प्रावधान है कि यह पद सीधी भर्ती द्वारा भरा जाय ।

(ग) संस्थान ने बताया है कि 40 प्वाइंट रोस्टर के अनुसार कम्पाउंडर/फार्मासिस्ट/डिस्पेंसर का एक पद और ड्रेसर का एक पद अनुसूचित जाति के उम्मीदवार को मिलना चाहिए, अनुसूचित जनजाति के लिए बनाया गया ड्रेसर का पद अनुसूचित जनजाति के उम्मीदवार से भरा गया है । कंपाउंडर/फार्मासिस्ट/डिस्पेंसर के रिक्त पदों में से एक पद अनुसूचित जनजाति के उम्मीदवार द्वारा भरे जाने के प्रयास किए जा रहे हैं ।

Mainte nance of lawns of ground floor Flats of sector XII, R. K. Puram

463. SHRI RAM LAL RAHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the staff of CPWD Horticulture Department does not undertake the maintenance of lawns and periodical hedge-cutting in respect of the ground-floor flats of 4—storeyed Quarters (Type IV) in Sector XII, R. K. Puram, while they perform such function in respect of ground floor flats in mixed type quarters in the same Sector and in the same locality;

(b) if so, the reasons for this two sets of treatment of lawns etc. in the same colony;

(c) the number of complaints made in this behalf at the R. K. Puram Enquiry Office (Sector XII); and

(d) the action which he proposes to take to remove this anomaly?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The staff of the CPWD (Horticulture Department) undertakes the maintenance of lawns and hedges of all quarters, including the 4-storeyed (Type-IV) quarters, in Sector XII, R. K. Puram, New Delhi.

(b) Does not arise.

(c) on an average 14 (fourteen) complaints are received during a month, which are attended to.

(d) Does not arise.

"हुडको" योजना के फ्लैटों का आबंटन

464. **श्री जैनुल बशर** : क्या **निर्माण और आवास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली विकास प्राधिकरण ने "हुडको" पद्धति आवास योजना के अन्तर्गत निर्मित फलैटों का आबंटन किया है;

(ख) यदि हां, तो आबंटित किए गए फ्लैटों का वर्गवार मूल्य क्या है;

(ग) क्या यह भी सच है कि "हुडको" पद्धति के अन्तर्गत बहुत से फ्लैट निर्माणाधीन हैं;

(घ) क्या सरकार का विचार उन्हें स्वाधीनता दिवस पर आबंटित करने का है; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं और आगामी डा कब तक किए जाने की संभावना है ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : (क) जी, हां ।

(ख) दिल्ली विकास प्राधिकरण ने सूचित किया है कि रिहायशी एककों की बिक्री की लागत हर योजना में भिन्न-भिन्न है जो प्रत्येक के कुर्सी क्षेत्र तथा विशिष्टियों पर निर्भर करती है और रिहायशी एककों की अब तक निर्धारित की गई लागत इस प्रकार है :-

मध्यम आय वर्ग -- 58,900 से 72,100 रुपये तक

निम्न आय वर्ग -- 32,200 से 42,800 रुपये तक

जनता -- 10,700 से 25,200 रुपये तक ।

(ग) जी, हां ।

(घ) और (ङ) : दिल्ली विकास प्राधिकरण ने सूचित किया है कि इस संबंध में अभी तक कोई निर्णय नहीं लिया गया है ।

Discussing on planning of National Capital Region

465. DR. A. U. AZMI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that a meeting was held on 25th April, 1982 to discuss the planning of the national capital region attended by the Chief Ministers of Rajasthan, U.P. Haryana, M.P. and Lt. Governor of Delhi;

(b) whether the inter-State national capital region plan approved in 1973 covered an area of about 30,292 sq. kms. covering the Union Territory of Delhi, two districts of UP and & districts of Haryana and 5 tehsils of Rajasthan; and

(c) if so, details of matters discussed and consensus of opinion arrived thereat?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The said meeting was held on 24th April, 1982.

(b) Yes, Sir.

(c) There was a broad agreement between the Union Minister of Works and Housing and State Chief Ministers and the Lt. Governor of Delhi on the need for a planning and coordinating machinery for the National Capital Region in order to effectively oversee all the developments in the area on the basis of an agreed plan. The meeting discussed issues regarding the concept and content of the National Capital Region Plan and the need for special funding of the programme. It was appreciated that it was necessary to develop a common policy for industrial location, flood control, traffic and transportation and environment protection in the region.

Land Acquired so far under Urban Land ceiling Act

466. SHRI ASHFAQ HUSSAIN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the area of land acquired so far under Urban Land Ceiling Act in each of the States and Union Territories of the country; and

(b) for what specific purpose these lands are being utilised, give details?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The extent of vacant land acquired and vested with State Governments under the Urban Land (Ceiling and Regulation) Act,